

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**

**NEW DELHI**

**COMPANY APPEAL (AT)No. 188 of 2019**

**In the matter of:**

**Mr. Deorao Shriram Kalkar & Anr**

**Appellant**

**Vs**

**ROC, Pune**

**Respondent**

**Present:**

**Ms Yogita Bhatia, Company Secretary for Appellant.**

**ORDER**

**28.08.2019-** Learned counsel for the appellant is present. Notice has been served upon the Respondents. However, we find that NCLT, Mumbai Bench has unnecessarily been arrayed as Respondent No.1. We accordingly direct that the name of the Respondent No.1 be struck out. Appellant shall carry out necessary correction in the cause title during the course of the day. Since there is no representation on behalf of Respondent-ROC Pune despite service of notice and perusal of relevant record or report in respect thereof is necessary for the disposal of appeal, let another notice be given to Respondent-ROC Pune to produce the relevant record or file report in regard thereto on the date of hearing failing which a bailable warrant of arrest will be issued against him.

2. Post the appeal for admission (after notice) on **17th September, 2019.**

**(Justice Bansi Lal Bhat)  
Member (Judicial)**

**(Mr. Balvinder Singh)  
Member (Technical)**

**Bm/nn**